Appeal No. 23 of 2009 – final orders

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

APPEAL NO. 23 OF 2009

Dated: 16th April, 2009

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. A.A. Khan, Technical Member

National Thermal Power Corporation ... Appellant (s)

Versus

Central Electricity Regulatory Commission ... Respondent (s)

Counsel for the Appellant/ (s) : Mr. M. G. Ramachandran with

Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr. Pradeep Misra for UPPCL

Ms. Ruchen O. Bhutia for Resp. 7

<u>ORDER</u>

The only issue raised in this Appeal is with reference to the meaning of the actual expenditure incurred. As pointed out by Ms. Swapna Seshadri, the learned Counsel for the Appellant, this point has already been decided by this Tribunal on 16th March, 2009 in Appeal Nos. 151 of 2008, 133 of 2008 and other connected matters. So this point cannot be disputed in this Appeal. In terms of the reasons

(A.A. Khan)
Technical Member

given in those Orders, this Appeal is allowed.

(Justice M. Karpaga Vinayagam)
Chairperson